COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

TWENTIETH REPORT

(*Presented on 17.5.2006*)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twentieth Report.
 - 2. The Committee met on 15 May, 2006 for
 - I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2006 (Amendment of article 217) by Adv. Tukaram Renge Patil, M.P.

The Bill seeks to amend the Constitution with a view to raise the age of retirement of High Court Judges including Chief Justice from sixty-two to sixty-five years.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of four Bills as shown in Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that three Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that one Bill shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

- The Committee recommend that-
 - Adv. Tukaram Renge Patil, M.P. be permitted to move for leave to introduce his (i) Constitution (Amendment) Bill; and
 - the classification and allocation of time to four Bills by the Committee, as shown (ii) in the Appendices, be agreed to by the House.

NEW DELHI;

CHARNJIT SINGH ATWAL,

Chairman,

15 May 2006

Committee on Private Members' Bills and Resolutions.

25 Vaisakha 1928 (Saka)

APPENDIX-I

(See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Forest Conservation (Amendment) Bill, 2005 (Insertion of new section 3C) by Shri Hansraj Gangaramji Ahir, M.P.	146 of 200	05 A	2 hours
2.	The Special Irrigation Development Fund (For Forest Areas) Bill, 2005 by Shri Hansraj Gangaramji Ahir, M.P.	148 of 200	05 A	2 hours
3.	The Constitution (Amendment) Bill, 2006 (Amendment of article 148) by Shri C.K. Chandrappan, M.P.	1 of 2006	A	2 hours

APPENDIX-II

(See para 5 of the Report) (List of Bills placed in category `B' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
	The Constitution (Amendment) Bill, 2006 (Amendment of article 253) by Shri C.K. Chandrappan, M.P.	12 of 20	006 B	2 hours